CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI.

OA No. 89/2018
with
OA Nos. 90/2018, 91/2018 & 92/2018.

Date of decision : 05.02.2020

Coram: R. Vijaykumar, Member (A).
Ravinder Kaur, Member (J).

ORIGINAL APPLICATION No. 89/2018:

Shri Manohar Pundalik Gadekar,
Age 67 years,
S/o Late Pundalik Laxman Gadekar,
Retired Govt. Servant,
Residing at:- 150,
Shirole Road, Shivaji Nagar,
Pune- 411 005.

.. ***Applicant.***

ORIGINAL APPLICATION No. 90/2018:

Shri Jameel Ahmed Yusuf Bhaldar,
Age 64 years,
S/o Late Yusuf Ismail Bhaldar,
Retired Govt. Servant,
Residing at: 404/468,
Raja Tower, Guruwar Peth,
Pune- 411 042.

.. ***Applicant.***

ORIGINAL APPLICATION No. 91/2018:

Shri Pandurang Bhaskar Nene,
Age 66 years,
s/o Late Bhaskar Ramchandra Nene,
Retired Govt. Servant,
Residing at:- Flat No. 15, Sayar Park
Society Survey No. 28, Chaitanya Nagar,
Dhankavdi, Pune- 411 043.

.. ***Applicant.***

ORIGINAL APPLICATION No. 92/2018:

Shri Arvind Vishnu Mhaske,
Age 66 years,
S/o Late Vishnu Bhikoba Mhaske,
Retired Govt. Servant,
Residing at:- 682, Deccan Gymkhana,
Pulachi Wadi, Pune- 411 004. .. ***Applicant.***

(By Advocate Shri R B Kadam for applicants in all the OAs).

Versus

1. Union of India,
Through the Secretary,
Department of Posts,
Ministry of Communications & IT,
Dak Bhavan, Sansad Marg,
New Delhi- 110 001.

2. The Chief Postmaster General,
Maharashtra Circle,
Mumbai- 400 001.

3. The Postmaster General,
Pune Region,
Pune - 411 001.

4. The Supdt. of Railway Mail Service,
'B' Division,
Pune- 411 001. .. ***Respondents.***

(By Advocate Shri M N Mulla for Shri A M Sethna in all the Oas).

Order (Oral)
Per : R. Vijaykumar, Member (A).

Shri R B Kadam, learned counsel appeared for the applicant.

2. Shri Shri A M Sethna, learned counsel appeared for the respondents.

3. This matter was listed on 03.02.2020 and nobody appeared for the applicants in these four cases nor did the learned counsel for the applicants, who gave a leave note for that date. In view of the leave note, the matter was adjourned to today and when the matter came up for hearing, neither the applicants in each of these four OAs nor their learned counsel were present.

4. Learned proxy counsel for the respondents brings to notice that the subject matter of these applications had already been decided by this Tribunal in a batch of OAs led by OA No. 573/2014 in orders dt. 18.12.2019 and the OAs were dismissed and these orders were followed in a batch of OAs led by OA No. 25/2019 dt. 17.01.2020. These OAs dealt with the proposition of applicants that elevation through LDCE tests was not a promotion or upgradation but a direct appointment. For cases where, after three promotions/upgradations, the person stagnated and hence claimed an MACP upgradation, such a claim was considered and dismissed by reference to the scheme by this Tribunal in OA No. 372/2015 & Ors.

decided on 14.01.2020. However, considering that nobody appeared for the applicants again today, these OAs are dismissed in default for non-prosecution. No costs.

(Ravinder Kaur)
Member (J)

(R. Vijaykumar)
Member (A)

Ram.